

# Rajasthan Civil Services (Commutation Of Pension) (Amendment) Rules, 2008

# [01 January 2007]

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1. <u>These rules may be called the Rajasthan Civil Services</u> (Commutation of Pension) (Amendment) Rules, 2008

2. They shall come into force with effect from 01.01.2007

3. In the aforesaid rules

# Rajasthan Civil Services (Commutation Of Pension) (Amendment) Rules, 2008

## [01 January 2007]

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules to amend further the Rajasthan Civil Services (Commutation of Pension) Rules, 1996, namely: -

# **<u>1.</u>** These rules may be called the Rajasthan Civil Services (Commutation of Pension) (Amendment) Rules, 2008 :-

### 2. They shall come into force with effect from 01.01.2007 :-

### 3. In the aforesaid rules :-

(i) The existing Government of Rajasthans Decision No. 3 appearing below Rule 5 shall be substituted by the following namely: - "(3) be allowed on the minimum pension of Commutation shall Rs.3025/- if the actual pension is less than Rs.3025/-." (ii) below the existing Rule 9, the following shall be inserted as Government of Rajasthans Decision: -. "Government of Rajasthans Decision The revised Table of Commutation Value for pension will be used for all commutations of pension which become absolute after the date of issue of this Notification. In the case of those pensioners, in whose commutation of pension became absolute on or after case 01.01.2007 but before the issue of this Notification, the pre-revised Table of Commutation Value for Pension will be used for payment of commutation of pension based on pre-revised pension. Such pensioners shall have an option to commute the amount of pension

that become additionally commutable has on account of retrospective revision of pension. On exercising such an option by the pensioner, the revised Table of Commutation Value for pension will be used for the commutation of the additional amount of pension that has become commutable on account of retrospective revision of pension. In all cases where the date of retirement/ commutation of pension is on or after the date of issue of this Notification, the revised Table of Commutation Value for Pension will be used for commutation of entire pension." (iii) the Table -Commutation Values, for a pension of Re.1 per annum, shall be substituted by the following, namely: - TABLE See rules 8, 24 (7), 26(5) and 27(1) and (2) Commutation values, for a pension of Re.1 per annum. (Subhash Garg) Principal Secretary to the Government

Age next birth day	Commutation value expressed as number of years purchase.	Age next birth day	Commutation value expressed as number of years purchase.
20	9.188	51	8.808
21	9.187	52	8.768
22	9.186	53	8.724
23	9.185	54	8.678
24	9.184	55	8.627
25	9.183	56	8.572
26	9.182	57	8.512
27	9.180	58	8.446
28	9.178	59	8.371
29	9.176	60	8.287
30	9.173	61	8.194
31	9.169	62	8.093
32	9.164	63	7.982
33	9.159	64	7.862
34	9.152	65	7.731
35	9.145	66	7.591
36	9.136	67	7.431
37	9.126	68	7.262
38	9.116	69	7.083
39	9.103	70	6.897
40	9.090	71	6.703
41	9.075	72	6.502
42	9.059	73	6.296
43	9.040	74	6.085
44	9.019	75	5.872
45	8.996	76	5.657
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46	8.971	77	5.443
47	8.943	78	5.229
48	8.913	79	5.018
49	8.881	80	4.812
50	8.846	81	4.611

[(Basic: LIC (94-96) Ultimate Table and 8.00% interest] By order of the Governor, Subhash Garg, Principal Secretary to the Government.